

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 59775 of 2013

(Arising out of Order-in-Original No. 24/Commr/PKL/2013 dated 03.07.2013 passed by the Commissioner of Panchkula)

M/s Forum I Aviation Limited

(505, G-5 Building Opp. Domestic Airport Arrival
Terminal IGI Airport, New Delhi-110037)

.....Appellant

VERSUS

C.S.T. Delhi

(MG marg IP Estate 17-B IAEA House IP Estate Delhi-
110002)

.....Respondent

APPEARANCE:

Ms. Krati Somani, Advocate for the Appellant

Mr. Piyush, Authorised Representative for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.

60349 of 2020

DATE OF HEARING: 02.03.2020

DATE OF DECISION: 02.03.2020

PER DR.D.M. MISRA:

The appellant submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**